<u>Serial No.01</u> <u>Regular List</u>

HIGH COURT OF MEGHALAYA AT SHILLONG

PIL No.6/2021		
		Date of Order: 09.08.2021
Registrar General, High Court of Meghalaya	Vs.	State of Meghalaya
Coram:		
Hon'ble Mr. Justice Hon'ble Mr. Justice		omadder, Chief Justice khiew, Judge
Appearance:		
For the Petitioner/Appellant(s)	:-	
For the Respondent(s)	: Mr. A K	umar, Advocate General with
-	Mr. S Se	n Gupta, Addl.Sr.GA
	Mr. AH	Kharwanlang, GA,
i) Whether approved for report	rting in	Yes/No
Law journals etc.:	TATTAT	
A.	C. P. L. M. D	
ii) Whether approved for publi	ication	
in press:		Yes/No
6		Ĵ.
Let the status report	filed on beha	If of the Department of Health

and Family Welfare, Government of Meghalaya, be kept on record.

Upon perusing the same it does not reveal any step taken by Meghalaya Police in order to specifically identify and book those persons who are responsible for spreading false rumours using various social media platforms with regard to the efficacy of the vaccines, in order to create an element of fear psychosis in the society, which is one of the primary reasons for vaccine hesitancy in the State of Meghalaya.

While we appreciate the steps taken by the Department of Health and Family Welfare of the Government of Meghalaya, we simply cannot allow the rumour-mongers to go scot-free. They can be easily apprehended by the Meghalaya Police (provided it has the will to do so), since all of them are invariably using various social media platforms, thereby leaving an electronic trail. We would request the learned Advocate General to take serious note of this matter and apprise the Court specifically on the next date the steps taken by the Meghalaya Police in this regard.

It appears that the report of the Secretaries of the District Legal Services Authorities, in terms of our judgment and order dated 23rd June, 2021, is not yet ready. We, therefore, extend the time till the next date of hearing.

